

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 171 of 2020

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Khagendra Narayan Yadav @ Khagendra Yadav Appellant
Versus
Kalim Ahmad & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Appellant : Mr. Arvind Kumar Lall, Advocate.
For the Respondent No.3: Mr. Alok Lal, Advocate.

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05/17.04.2021.

It is submitted by learned counsel for the appellant that defect no.1 is with regard to service of copy of memo of appeal as well as impugned award upon New India Assurance Company Limited which has already been complied with by serving the same upon Mr. Manish Kumar.

So far defect no.2 with regard to name of father of the appellant, who is not surviving and "Late" has been missing before his name in the memo of appeal, which may be ignored for the present as the court is through virtual mode.

Considering the same, both the defects are hereby ignored for the present.

Learned counsel, Mr. Alok Lal appearing on behalf of learned counsel for the New India Assurance Company, Mr. Manish Kumar has submitted that some time may be granted as because of the Covid-19, the copy has not been served upon the Insurance Company so as to take instruction.

Considering the same, let the appeal be listed after three weeks.

(Kailash Prasad Deo, J.)

Sunil/-